

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 128

CA Nos. 419/2018, 205/2018, 350/2018,
933/2019, 484/2020, 485/2020, 284/2022
And
CP No. 24/Chd/Pb/2018

IN THE MATTER OF:

Aar Kay Chemicals Pvt. Ltd.

...Petitioner

Vs.

A.P. Refinery Pvt. Ltd.

...Respondent

Under Section: 241(1), 242(4) CA 2013, Rule 11 NCLT Rules

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 14.08.2024.

Sd/-
Court Officer

July 12, 2024
SM